

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. SRI VENKATESA PAPER AND BOARDS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRI VENKATESA PAPER AND BOARDS LIMITED
2.	Date of incorporation of corporate debtor	10.04.1974
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore-Tamilnadu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02101TZ1974PLC007494
5.	Address of the registered office and principal office (if any) of corporate debtor	148-D, Palani Road, S.V. Mills Post, Udumalpet, TN-642128
6.	Insolvency commencement date in respect of corporate debtor	18.12.2019 (NCLT Order Dated 11 th December 2019 & Received by me on 18 th December 2019)
7.	Estimated date of closure of insolvency resolution process	15 th June 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S.MUTHURAJU REGN .NO.IBBI/IPA-002/IP-N00009/2016-2017/10013
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.3, Sundaram Brothers Layout, Opp. to All India Radio, Trichy Road, Ramanathapuram, Coimbatore – 641045 E.MAIL : smrajunaidu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.3, Sundaram Brothers Layout, Opp. to All India Radio, Trichy Road, Ramanathapuram, Coimbatore – 641045 E.MAIL : smrajunaidu@gmail.com
11.	Last date for submission of claims	1 st January 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: No.3, Sundaram Brothers Layout, Opp. to All India Radio, Trichy Road, Ramanathapuram, Coimbatore – 641045
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SRI VENKATESA PAPER AND BOARDS LIMITED on 11th December 2019 and the order received by me on 18th December 2019.

The creditors of M/s. SRI VENKATESA PAPER AND BOARDS LIMITED are hereby called upon to submit their claims with proof on or before 1st January 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional

S.MUTHURAJU

REGN .NO.IBBI/IPA-002/IP-N00009/2016-2017/10013

Date :18.12.2019

Place:Coimbatore

Published : The New Indian Express

Date : 20/12/2019.



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